IKAB SECURITIES AND INVESTMENT LIMITED

Registered Office: 5, Raja Bahadur Compound, 2rd Floor, 43 Tamarind Lane, Fort, Mumbai - 400023 Maharashtra, India Tel: +91 022 4046 3500; Email: info@ikabsecurities.com; Website: www.ikabsecurities.com CIN: L17100MH1991PLC059848.

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS ("IDC")

Recommendations of the Committee of Independent Director ("IDC") of Ikab Securities and Investment Limited ("Target Company or "TC") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations, 2011") in relation to the Open Offer made by Mr. Madhusudan Kela ("Acquirer") to the public Shareholders of Ikab

| S.N. | Particular | Report | |
|------|--|--|--|
| 1. | Date | January 24, 2022 | |
| 2. | Name of the Target Company | Ikab Securities and Investment Limited | |
| 3. | Details of the Open Offer pertaining TC | The Open Offer is a being made by the Acquirer for acquisition up to 5,58,373 (Five Lakhs Fifty-Eight Thousand Three Hundred Seventy-Three) fully paid-up equity shares of face value of Rs. 10/- (Rupees Ten only) each representing the entire public shareholding constituting 16.34% of the Voting Share Capita ("Offer Shares") at a price of Rs. 51/- (Rupees Fifty-One Only) per Equity Share ("Offer Price") Share payable in cash pursuant to Regulation 3(1) & 4 of SEBI (SAST) Regulations, 2011. | |
| 4. | Name(s) of the acquirer | Mr. Madhusudan Kela | |
| 5. | Name of the Manger to the offer | Fedex Securities Private Limited | |
| 6. | Members of the Committee of Independent | Prerit Damani - Chairman | |
| _ | Directors ("IDC") | 2. Swati Dujari - Member | |
| 7. | IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any | IDC Members are Non-Executive and Independent Directors. | |
| | | None of the members of the IDC hold any shares in the Target Company. | |
| | | None of the members of the IDC have any contracts or any relationship with the TC. | |
| 8. | Trading in the Equity shares/ other securities of the TC by IDC Members | | |
| 9. | IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract/ relationship), if any | None of the members of the IDC have any contracts/ relationship directorship/ holding Equity shares with the Acquirer. | |
| 10. | Trading in the Equity shares/ other securities of the acquirer by IDC Members | Not Applicable. | |
| 11. | Recommendation on the Open offer, as to whether the offer is fair and reasonable | The IDC has perused the Letter of Offer and other documents as released published by the Acquirer and Valuation report issued JMR & Associates of Chartered Accountant dated November 02, 2021, that the open offer price in accordance with the SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011 (the "SEBI (SAST) Regulations, 2011 Based on the above, the IDC is of opinion that the open offer price to the purchased on the Target Company is deemed to be in compliance with above SEBI (SAST) Regulations, 2011 and to that extent is fair reasonable. However, the shareholders should independently evaluate the offer, mat performance of the Equity Shares of the TC and take informed decisions. | |
| 12. | Summary of reasons for recommendation | IDC has evaluated the Public announcement dated November 02, 2021, the Detailed Public Statement dated November 10, 2021 and Draft Letter of Offe dated November 18, 2021 and Letter of Offer dated January 17, 2022. The IDC has taken into consideration the following factors for making its recommendations: The Equity shares of TC are infrequently traded within the meaning or regulation 2 (1) (j) of SEBI (SAST) Regulations, 2011 on BSE Limited. • As per the Equity Share Valuation report dated November 02, 2021 of Ikab Securities and Investment Limited issued by JMR & Associates LLF Chartered Accountant (FRN: 106912W/W100300) having office at Bornar House, Office No. 4, 1st Floor, 2nd Homji Street, P.M. Road, Fort, Mumbai-400001 the fair value of equity shares of Rs. 41.01/- (Rupees Forty One and one paise only) per share. • The Offer Price of Rs. 51/- (Rupees Forty One only) per share is higher than price calculated after considering the parameters as specified unde Regulation 8(1) read with Regulation 8(2) of SEBI (SAST) Regulations 2011. | |
| 13 | Details of Independent Advisor (if any) | None | |
| 4.4 | Sound of macpandone nation (it ally) | | |

all the information required to be disclosed by the TC under the SEBI (SAST) Regulations, 2011.

14. Voting pattern (Assent/Dissent)

15. Any other matters to be highlighted

Ikab Securities and Investment Limited Place: Mumbai Date: January 24, 2022

FOR THE ATTENTION OF THE EQUITY PUBLIC SHAREHOLDERS OF

SUNSHIELD CHEMICALS LIMITED

Chembur, Mumbai - 400043, Maharashtra, India;

Contact Number: +022-25550126/27/28/29/30; Website: www.sunshieldchemicals.com E-mail Address: sunshieldchemicals@gmail.com; investorservices@sunshieldchemicals.com

INR 10/- (Indian Rupees Ten Only) each ("Equity Share") representing 26.00% (Twenty-Six Percent) of the voting share capital with an intention to acquire control of the Target Company, under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares

| 2. | Name of the Target Company (TC) | Sunshield Chemicals Limited | | |
|----|--|--|--|--|
| 3. | Details of the Offer pertaining to TC | Open Offer for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) Equity Shares ("Offer Shares"), representing 26.00% (Twenty-Six Percent) of the voting share capital of Target Company from the equity public shareholders of the Target Company, by the Acquirer with an intention to acquire control of the Target Company, at a price of INR 352.53/- (Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share ("Offer Price") payable in cash, in accordance with the provisions of Regulations 3 (1), 4 and 9(1)(a) and other applicable provisions of SEBI (SAST) Regulations ("Open Offer"). | | |
| | | The Public Announcement dated 11 October 2021 (the "PA"), Detailed Public Statement published on 18 October 2021 (the "DPS"), Draft Letter of Offer dated 26 October 2021 (the "DLoF") and Letter of Offer dated 17 January 2022 (the "LoF") have been issued by CapitalSquare Advisors Private Limited, the manager to the Offer, on behalf of the Acquirer (the "Manager"). | | |
| 4. | Name(s) of the acquirer and PAC with the acquirer | Indus Petrochem Limited | | |
| | To distribute the second of th | 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai – 400043, Maharashtra, India | | |
| | WALL MANAGEMENT PROPERTY AND ADDRESS OF THE PARTY AND ADDRESS OF THE PA | There are no other persons acting in concert with the Acquirer for the purpose of this Offer. | | |
| 5. | Name of the Manager to the offer | CapitalSquare Advisors Private Limited | | |
| | | 208, 2 rd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India | | |
| | | SEBI Registration No: INM000012219 | | |
| 6. | Members of the Committee of Independent Directors | Mr. R. L. Shenoy - Member & Chairman | | |
| | (Please indicate the chairperson of the Committee | Mr. Ajit Shah – Member | | |
| | separately) | Mrs. Aruna Soman – Member | | |
| | (15005778-110) | Mr. Cyrus Poonevala - Member | | |
| 7. | IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any | The members of the IDC are independent directors on the board of directors of the Target Company. | | |
| | | Apart from Mr. R L Shenoy holding 3 Equity Shares, none of the other IDC members holds any Equity Shares in the Target Company or has any other contract / relationship with the Target Company. None of the IDC members is relatives of the promoters of Target Company. | | |
| 0 | Trading in the Equity charge/other acqueties of the TO | Apart from Mr. D.I. Change page of the other members of the IDC has tended in any of the | | |

Kirloskar Ferrous Industries Limited

CIN: L27101PN1991PLC063223

A Kirloskar Group Company Registered Office: 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003. (Maharashtra)

| | | | | | | | (₹ in Crores) |
|-----|---|-------------------------|-------------------------|-------------------------|-------------------------|-------------------------|-----------------------|
| Sr. | Particulars | Quarter ended | | | Nine months ended | | Year ended |
| No. | | 31/12/2021 Unaudited | 30/09/2021 Unaudited | 31/12/2020 Unaudited | 31/12/2021 Unaudited | 31/12/2020 Unaudited | 31/03/2021 Audited |
| | | | | | | | |
| 1 | Total income from Operations | 933.20 | 958.38 | 590.10 | 2,714.41 | 1,289.38 | 2,038:08 |
| 2 | Net Profit for the period (before Tax and Exceptional Items) | 110.24 | 160.58 | 119.78 | 457.17 | 192.22 | 363.19 |
| 3 | Net Profit for the period before Tax (after Exceptional Items) | 110.24 | 160.58 | 119.78 | 457.17 | 192.22 | 363,19 |
| 4 | Net Profit for the period after Tax (after Exceptional Items) | 81.43 | 119.91 | 118.32 | 340.84 | 166.78 | 302.11 |
| 5 | Total Comprehensive Income for the period [comprising Profit (after tax) and Other Comprehensive Income (after tax) for the period] | 81.75 | 120.08 | 117.12 | 341.12 | 165.85 | 301.29 |
| 6 | Paid up Equity Share Capital (Face Value of ₹ 5 each) | 69.25 | 69.21 | 69.01 | 69.25 | 69.01 | 69.17 |
| 7 | Earnings Per Share (In ₹) (not annualised) (a) Basic | 5.88 | 8.66 | 8.57 | 24.62 | 12.09 | 21.89 |
| | (b) Diluted | 5.86 | 8.62 | 8.54 | 24.54 | 12.06 | 21.82 |

The above is an extract of the detailed format of quarterly financial results filed with the BSE Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the quarterly financial results along with notes there to are available on the website of the BSE Limited at www.bseindia.com and the website of the Company at www.kirloskarferrous.com

> For Kirloskar Ferrous Industries Limited R. V. Gumaste

> > Managing Director (DIN: 00082829)

Telephone No.: (020) 66084645 - Fax No.: (020) 25813208

E-mail: kfilinveston@kirloskar.com - Website: www.kirloskarferrous.com

Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by 'Kirloskar Proprietary Limited' and 'Kirloskar Ferrous Industries Limited' is the Permitted User.

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER

FOR THE ATTENTION OF THE EQUITY PUBLIC SHAREHOLDERS OF

SUNSHIELD CHEMICALS LIMITED

Corporate Identification Number: L99999MH1986PLC041612: Registered Office and Corporate Office: 1501-A, Universal Majestic, P. L. Lokhande Marg Behind R.B.K International Academy Chembur, Mumbai 400043, Maharashtra, India; Contact Details: 022-25550126; Website: www.sunshieldchemicals.com; Email Address: sunshieldchemicals@gmail.com; investorservices@sunshieldchemicals.com;

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement and the Letter of Offer ("Advertisement") is being ssued by CapitalSquare Advisors Private Limited ('Manager'), for and on behalf of Indus Petrochem Limited ('Acquirer') pursuan to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('SEBI (SAST) Regulations'), in respect of the Offer for acquisition of up to 19.11.796 (Ninetee Lakhs Eleven Thousand Seven Hundred and Ninety-Six) fully paid-up equity shares of face value of INR 10.00/- (Rupees Ten Only) each ("Equity Shares"), representing 26.00% (Twenty-Six Percent) of the voting share capital of Sunshield Chemicals Limited ('SCL' or 'Target Company'), at a price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share ('Offer Price') payable in cash ('Offer').

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Monday, October 11, 2021 ('PA'); (b) Detailed Public Statement dated Saturday, October 16, 2021, which was published on Monday, October 18, 2021 in Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions); and (c) Letter of Offer dated Monday, January 17, 2022 ("LoF"). This Advertisement is being published in all the newspapers in which the DPS was published.

- Offer Price: The Offer Price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two Point Five Three Only) payable in cash. There has been no revision in the Offer Price. For further details, relating to the Offer Price, please refer to the Paragraph
- Recommendations of the Committee of Independent Directors: The Committee of Independent Directors of the Target Company (IDC') have opined that the Offer Price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two Point Five Three Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Monday, January 24, 2022, and published on Tuesday, January 25, 2022, in the same newspapers in which the DPS was published.
- This Offer is not a competing offer.
- The LoF has been dispatched to the Equity Public Shareholders of the Target Company whose names appear on Thursday, 13 January, 2022, being the Identified Date:
 - On Thursday, 20 January, 2022, through electronic mode to all the Equity Public Shareholders whose e-mail addresses have been registered with the Depositories/Target Company;
- On Thursday, 20 January, 2022, through registered post to those Equity Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company and whose Email Addresses are inactive. Please note that a copy of the LoF is also available on on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com
- Target Company at www.sunshieldchemicals.com, Registrar at www.bigshareonline.com, and Manager at Public Shareholders are required to refer to the Paragraph 8 titled as 'Procedure for Acceptance and Settlement of the
- Offer beginning on page 25 of the LoF in relation to the procedure for tendering their Equity Shares in the Offer.. Instructions for Equity Public Shareholders
- a) In case the Equity Shares are held in physical form
 - Equity Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.11 titled as 'Procedure for Equity Shares held in physical form' beginning on page 26 of the LoF along with Form SH-4.
- In case the Equity Shares are held in demat form
- Equity Public Shareholders holding the Equity Shares in demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.12 titled as 'Procedure for tendering the Equity Shares' beginning on page 27 of the LoF along with other details. All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR-III/OW/1585/1' dated
- Tuesday, January 11, 2022, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the DLoF are duly incorporated in the LoF. There are no other material updates in relation to this Offer since the date of PA, save as otherwise disclosed in the DPS, and
- As on the date of this Advertisement and in the best of knowledge of the Acquirer, as on the date of this Advertisement, there

| | are no statutory, regulatory, or other approvals required by the Acquirer to be implemented to complete this Offer. Pleas |
|-----|---|
| | refer to the Paragraph 7.12 titled as 'Statutory Approvals and conditions of the Offer' beginning on page 24 of the LoF. |
| 10. | Schedule of Activities: |

| Tentative Schedule of Activities | Original Schedule | Revised Schedule | |
|--|------------------------------|--|--|
| Date of the PA | Monday, October 11, 2021 | Monday, October 11, 2021 | |
| Date of publication of DPS in the newspapers | Monday, October 18, 2021 | Monday, October 18, 2021 | |
| Last date of filing of the DLoF with SEBI | Wednesday, November 17, 2021 | Wednesday, November 17, 202 | |
| Last date for public announcement for a Competing Offer | Wednesday, November 10, 2021 | Wednesday, November 10, 202 Tuesday@, 11 January, 2022@ | |
| Last date for receipt of SEBI observations on the DLoF (in the event SEBI has not sought clarifications or additional information from the Manager) | Thursday, November 18, 2021 | | |
| Identified Date* | Tuesday, November 23, 2021 | Thursday, 13 January, 2022 | |
| Date by which the LoF will be dispatched to the Equity Public Shareholders whose names appear on the register of members on the Identified Date | Tuesday, November 30, 2021 | Thursday, 20 January, 2022 Tuesday, 25 January, 2022 | |
| Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Equity Public Shareholders for this Offer | Friday, December 03, 2021 | | |
| Last date for revising the Offer Price / Offer Size | Monday, December 06, 2021 | Thursday, 27 January, 2022 | |
| Date of publication of opening of Offer public announcement in the newspapers in which the DPS had been published | Monday, December 06, 2021 | Thursday, 27 January, 2022 | |
| Date of commencement of Tendering Period ("Offer Opening Date") | Tuesday, December 07, 2021 | Friday, 28 January, 2022 | |
| Date of closing of Tendering Period ("Offer Closing Date") | Monday, December 20, 2021 | Thursday,10 February, 2022 | |
| Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the | Monday, January 03, 2022 | Thursday, 24 February, 2022 | |

The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are

subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations; *Identified Date is only for the purpose of determining the names of the Equity Public Shareholders as on such date to whom the LoF would be sent;

There has been no competing offer as of the date of this LoF; and @Actual date of receipt of SEBI's final observations on the DLoF.

- Under the Paragraph 5.9 titled as 'The present Board of Directors of the Target Company' on page 17 of the LoF, it is erroneously mentioned that Anand Laxminarain Parihar is acting in the capacity of Executive Non-Independent Director, whereas he is designated as and is acting in the capacity of Non-Executive Non-Independent Director. The information in this Advertisement supplements and supersedes the said information specified in the LoF to the extent inconsistent with the
- The copies of the inspection documents as specified under Paragraph 13 titled as 'Documents for Inspection' beginning on page 31 of the LoF will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 208, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093 Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Friday, January 28, 2022 to Thursday, February 10, 2022
- The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfillment of its obligations as laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.sunshieldchemicals.com, Registrar at www.bigshareonline.com, and Manager at www.capitalsquare.in.
- The capitalized terms used in this Advertisement shall have the meaning assigned to them in the LoF, unless otherwise Issued by the Manager to the Offer

MANAGER TO THE OFFER CAPITALSQUARE ADVISORS PRIVATE LIMITED



Date: Monday, January 24, 2022

Place: Koppal

Date: 24 January 2022

Place: Mumbai

Equity Public Shareholders

208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India; Telephone Number: +91-22-66849999/ +91 98742 83532;

Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in; Website: www.capitalsquare.in;

Contact Person: Mr. Tanmoy Banerjee / Ms. Pankita Patel; SEBI Registration Number: INM000012219;

On behalf of the Acquirer Indus Petrochem Limited

Ferrous

J.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD. 9-A, Rana Pratap Marg, Lucknow Tel No - (0522) 2200183, (0522) 2612949 PBX: (0522) - 2201856, 2615722, 2612849 Fax: (0522) 2627994, वेबसाइट : www.upsugarfed.org ईमेल: upsugarfed@yahoo.co.ir UPSUGARFED/7872/GM(AT)/Proj Fin/36A Dt. 24-01-2022 ई-टेण्डर नोटिस उ०प्र० के सहकारी क्षेत्र में स्थित अनुपशहर, ननौता, सम्पूर्णानगर, नानपारा, घोसी, स्नेह रोड, साठियावं एवं कायमगंज आसवनियों का वित्तीय वर्ष 2022-23 एवं 2023-24 के दौरान तकनीकी संचालन आउटसोसिंग से कराने हेत पार्टी का चयन करने के लिए अनुभवी निविदादाताओं से ई-निविदाएं आमंत्रित की जाती है। ई—निविदा की विस्तृत नियम व शर्ते ई—टेण्डर पोर्टल http://etender.up.nic.in एव संघ की वेबसाईट www.upsugarfed.org पर दिनांक 24.01.2022 से उपलब्द रहेगी। तकनीकी व वित्तीय बिड का कार्यक्रम निम्नवत है:-

ई-निविदा सबमिशन की ई-निविदा की तकनीकी ई-निविदा की वित्तीय विख अन्तिम तिथि व समय खुलने की तिथि व समय विड खुलने की तिथि व समय 09.02.2022 11.00 A.M. 09.02.2022 3:00 P.M.

08.02.2022 6.55 P.M. प्रबन्ध निदेशक संघ को एक अथवा समस्त निविदाओं को बिना कारण बताये निरस्त करने का

अधिकार सुरक्षित रहेगा। धरोहर धनराशि (ई.एम.डी.) —रू. 10.00 लाख प्रति आसवनी, - निविदा प्रपत्र शुल्क -रू. 10000 / - + 18 प्र.श. जी.एस.टी. (नान रिफन्डेबल) नोट-जिन निविदादाताओं ने दिनांक 21.12.2021 तथा दिनांक 18.01.2022 की ई-निविदा में निविदा दी

गयी थी उनकी विनांक 21.12.2021 तथा विनांक 18.01.2022 की ई निविदा में जमा धरोहर धनराशि इस

निविदा हेत मान्य होगी। ई-निविदा प्रपत्र हेत् क. 10000.00 + 18 प्र.श. जी.एस.टी.(नान रिफल्डेबल)

निविदादाताओं को पृथक से जमा करना होगा।

IDFC **IDFC** Limited

CIN: L65191TN1997PLC037415 Email: info@idfc.com Website: www.idfc.com

Registered Office: 4th floor, Capitale Tower, 555, Anna Salai, Thiru Vi Ka Kudiyiruppu, Teynampet, Chennai - 600 018. Tel: +91 44 4564 4000 Fax: +91 44 4564 4022 Corporate Office: 906/907, 9th Floor, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400021. Tel: +91 22 4222 2000 Fax: +91 22 2654 0354.

NOTICE Pursuant to Regulation 29(1) read with Regulation 47(1)(a) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the 160th meeting of the Board of Directors of IDFC Limited will be held on Friday, February 11, 2022 at Mumbai to

discuss and approve, inter alia, the following: (a) Unaudited Financial Results (subjected to Limited Review by Auditors) for the guarter and nine months ended December 31, 2021.

The notice of this meeting is also available on the Company's website www.idfc.com and also on the Stock Exchange's website viz. National Stock Exchange of India Limited www.nseindia.com and BSE Limited www.bseindia.com. For IDFC Limited

Place: Mumbai Date : January 24, 2022

Mahendra N Shah Company Secretary

प्रबन्ध निदेशक

FORM G

INVITATION FOR EXPRESSION OF INTEREST (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 RELEVANT PARTICULARS
tor RKW Developers Private Limited Name of the corporate debtor 29 November, 2007 Date of incorporation of corporate debtor 3. Authority under which corporate debtor Registrar of Companies, Mumbai is incorporated / registered 4. Corporate identity number / limited liability U70102MH2007PTC176300 identification number of corporate debtor Regd. Off.: HDIL Towers, 4th Floor Anant Kanekar Address of the registered office and principal Marg, Bandra (East) Mumbai MH 400051 office (if any) of corporate debtor Insolvency commencement date of the 27 September 2021(Order uploaded on the NCLT website on 13 October 2021) corporate debtor 25 January 2022 (Original-27 December 2021) Date of invitation of expression of interest The detailed EOI and eligibility criteria are 8, Eligibility for resolution applicants under available on the website of the IPE website: section 25(2)(h) of the Code is available at: https://rbsa.in/ibc-cases/. The PRAs can also send an email to cirp.rkw@rbsa.in Available on the website of the IPE website: 9. Norms of ineligibility applicable under section https://rbsa.in/ibc-cases/. The PRAs can 29A are available at: also send an email to cirp.rkw@rbsa.in 24 February 2022 (Original-18 January 2022) Last date for receipt of expression of interest 11 Date of issue of provisional list of Prospective 06 March 2022 Resolution Applicants 12 Last Date for submission of objections to 11 March 2022 provisional list 13 Date of issue of final list of Prospective 18 March 2022 Resolution Applicants Date of issue of information Memorandum. 11 March 2022 Evaluation Matrix and Request for Resolution Plans to Prospective Resolution Applicants The Resolution Professional shall share the 15 Manner of obtaining Request for Resolution documents through e-mail or virtual data room Plan, Evaluation Matrix, Information after verification of KYC documents and Memorandum And Further Information eligibility criteria under section 29A of Insolvency and Bankruptcy Code, 2016 and pre qualification criteria as approved by the Committee of Creditors. 10 April 2022 16. Last date for submission of resolution plans Via sealed envelope or as mentioned in the 17 Manner of submitting resolution plans to request for resolution plans resolution professional 18 Estimated date for submission of resolution plan 10 May 2022 to the Adjudicating Authority for approval Name and registration number of the Reg.No: IBBI/IPA-002/IP-N00709/2018-2019/12146 resolution professional Mr. Ajit Sood, 20 Name, Address and email of the resolution Reg. Add.: Flat No. 501, Tower No. 24 professional, as registered with the Board Commonwealth Games Village, Near Akshardham Temple, New Delhi, N.C.T. of Delhi-110092 Registered Email id: ajitsood14@gmail.com Communication Address: 2nd Floor, IAPI 21 Address and email to be used for House,23, South Patel Nagar, New Delhicorrespondence with the resolution 110008, Email Id: cirp.rkw@rbsa.in professional Mr. Ajit Sood 22 Further Details are available at or with Website: https://rbsa.in/ibc-cases/ Email: cirp.rkw@rbsa.in 25 January 2022 23. Date of publication of Form G

IBBI Reg No: IBBI/IPA-002/IP-N00709/2018-2019/12146 Registered Address: Flat No. 501, Tower No. 24, Commonwealth Games Village, Near Akshardham Temple, New Delhi, National Capital Territory of Delhi -110092 For RKW Developers Private Limited Date: 25 January 2022 Place: New Delhi **PRADESH**

Mr. Ajit Sood

Eols submitted during the original invitation published vide Form G dated 27 December

2021 may be considered under this process subject to submission of a confirmation (on letter head) by the applicant, stating the validity of documents as per the eligibility as

available at https://rbsa.in/ibc-cases/.

POWER CORPORATION LIMITED 14-Ashok Marg. Shakti Bhawan, Lucknow-226001 E-Tender Corrigendum- II As per RFP No. 01/NOSM/UPPCL/21, etenders were invited for the 'Appointment of Advanced Metering Infrastructure (AMI) Service Provider for Smart Prepaid Metering in Uttar Pradesh, India on DBFOOT basis'. Due dates submission of e-bid and opening of the e-bid are amended as below:- Last date for submission of e-Bid 15.03.2022 17:00 Opening date of e-Bid part-1 22.03.2022 15:00 hrs., All other Terms & Conditions shall remain unchanged. UPPCL reserves the right to reject any or all proposals or cancel the bid without assigning any reason thereof. Sd/- Superintending Engineer & Nodal Officer (Smart Meter Cell) UPPCL, 5th Floor, Shakti Bhawan, 14-Ashok Marg, Lucknow- 226001 विज्ञापन निर्गमन

आदेश सं. 25-जस/पाकालि/2022 दि.

24.01.2022

financialexp.epap.in

the open offer proposal was discussed

Details of Independent Advisors, if any

Any other matter(s) to be highlighted

Acquirer by IDC Members

the offer is fair and reasonable





The recommendations were unanimously approved by the members of IDC.

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes For the behalf of Committee of Independent Directors of

> Prerit Damani Chairman - Committee of Independent Directors

SUNSHIELD

Registered Office: 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy,

Recommendations of the Committee of Independent Directors ("IDC") constituted by the board of directors of Sunshield Chemicals Limited ("Target Company") on the open offer made by Indus Petrochem Limited ("Acquirer") to the Equity Public Shareholders of the Target Company for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) fully paid-up equity shares of face value of and Takeovers) Regulations, 2011, ("SEBI (SAST) Regulations")

24 January 2022

| | | (Twenty-Six Percent) of the voting share capital of Target Company from the equity public shareholders of the Target Company, by the Acquirer with an intention to acquire control of the Target Company, at a price of INR 352.53/- (Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share ("Offer Price") payable in cash, in accordance with the provisions of Regulations 3 (1), 4 and 9(1)(a) and other applicable provisions of SEBI (SAST) Regulations ("Open Offer"). The Public Announcement dated 11 October 2021 (the "PA"), Detailed Public Statement published on 18 October 2021 (the "DPS"), Draft Letter of Offer dated 26 October 2021 (the "DLoF") and Letter of Offer dated 17 January 2022 (the "LoF") have been issued by |
|----|--|--|
| | 10 | CapitalSquare Advisors Private Limited, the manager to the Offer, on behalf of the Acquirer (the "Manager"). |
| 4. | Name(s) of the acquirer and PAC with the acquirer | Indus Petrochem Limited |
| | | 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai – 400043, Maharashtra, India |
| | KAALI MANAYAYA PATOKA MANA | There are no other persons acting in concert with the Acquirer for the purpose of this Offer. |
| 5. | Name of the Manager to the offer | CapitalSquare Advisors Private Limited |
| | | 208, 2 rd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India |
| | | SEBI Registration No: INM000012219 |
| 6. | Members of the Committee of Independent Directors | Mr. R. L. Shenoy – Member & Chairman |
| | (Please indicate the chairperson of the Committee | Mr. Ajit Shah – Member |
| | separately) | Mrs. Aruna Soman – Member |
| | 1 (1) (1) (1) (1) (1) (1) (1) (1) (1) (1 | Mr. Cyrus Poonevala - Member |
| 7. | IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any | The members of the IDC are independent directors on the board of directors of the Target Company. |
| | U 5600 - 0000 - 1950 - 000 - 1000 - 000 - 10 | Apart from Mr. R L Shenoy holding 3 Equity Shares, none of the other IDC members holds any Equity Shares in the Target Company or has any other contract / relationship with the Target Company. None of the IDC members is relatives of the promoters of Target Company. |
| 8. | Trading in the Equity shares/other securities of the TC by IDC Members | Apart from Mr. R L Shenoy, none of the other members of the IDC has traded in any of the Equity Shares / securities of the Target Company during the period of 12 months preceding the date of PA and period from the date of the PA and till the date of this recommendation. |
| | THE RESERVE AND ADDRESS OF THE PARTY OF THE | |

IDC Member's relationship with the Acquirer (Director. None of the members of the IDC:

Equity shares owned, any other contract / relationship), a. is director on the board of the Acquirer, holds any equity shares or other securities of the Acquirer; and has any contract / relationship with the Acquirer. None of the members of the IDC has traded in any of the equity shares /securities of the Trading in the Equity shares/other securities of the Recommendation on the Open offer, as to whether Based on the review of PA dated 11 October 2021, DPS published on 18 October 2021, DLoF dated 26 October 2021 and LoF dated 17 January 2022, the members of the IDC believe that the Offer Price is in accordance with the SEBI (SAST) Regulations, and is fair and reasonable However, the shareholders should independently evaluate the Open Offer and take informed decision in the matter. 12. Summary of reasons for recommendation The members of the IDC have perused the PA dated 11 October 2021, DPS published on 18 October 2021, DLoF dated 26 October 2021 and LoF dated 17 January 2022, issued in relation to the Open Offer by the Manager on behalf of the Acquirer, and particularly noted the following, while making these recommendations: The shares of the Target Company are frequently traded in the stock exchange within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. The volume-weighted average market price of the equity shares for a period of sixty trading

days (from 14 July 2021 to 8 October 2021) immediately preceding the date of the PA, as traded on the BSE, being the stock exchange where the maximum volume of trading in the equity shares are recorded during such period is INR 352.53/- per equity share. The IDC had sought an external financial advice from SSPA and Co., Chartered Accountants who has advised the IDC that the open offer price is justified in terms of the provisions of the Takeover Code. A certificate dated 9 November 2021 in connection with the above has been issued by

SSPA and Co., Chartered Accountants, independent advisors to the IDC. Based on the above, the members of the IDC are of the opinion that the Offer Price of INR 352.53/- per equity share is in compliance with the SEBI (SAST) Regulations, and is fair

The public shareholders of the Target Company are however advised to independently evaluate the Open Offer and take an informed decision whether or not to tender their

equity shares in the Open Offer. The statement of recommendation along with the certificate of the independent advisor will also be available on the website of the company at https://www.sunshieldchemicals.com Disclosure of voting pattern of the meeting in which The recommendations were unanimously approved by the members of the IDC.

> M/s. SSPA & Co., Chartered Accountants 1º Floor, Arjun, Plot No.6A, V.P.Road, Andheri (W), Mumbal - 400058, Maharashtra, India Tel: +91 (22) 2670 4376, 2670 3682 Fax: +91 (22) 2670 3916 Website: www.sspa.in

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations. For and on behalf of the Committee of Independent Directors of Sunshield Chemicals Limited

None

R. L. Shenoy Chairman Place: Mumbai Date: 24 January 2022



